

In the High Court of Judicature, Bombay.

Tuesday, the 30th day of January 1865.

SPECIAL APPEAL No. 884 OF 1864.

Shaji Dhurma Thakur
of the Tanjore District

Appellant

(Original Defendant)

^{versus}
Ghulam Ali What Waw-
-led Shrik Budsardin
What of the Tanjore Dis-
-trict

Respondent

(Original Plaintiff)

Rs. 9-13-00

The claim in the Original Suit was to 4 years' Retire Haks.

In Appeal No. 211 of 1863 the Assis^t Judge
of the District of the Koykum at Tanjore
the Decree of the Juff. of Penn who had awarded the claim.

A Special Appeal was preferred in the High Court on the grounds that the decision
of the Assistant Judge is contrary

to

to Law in that,

(a) Contrary to the customs of the Country, a Sototredar has been allowed to recover the Sototree huck since the tenor & whilst the latter had been paying the Government a assessment.

(b) That the sole condition upon which the Sototree huck could be claimed viz^t that the Sototredar should make yearly repairs to the Khar has not been fulfilled. - it having been supposed that the repairs are to be executed whenever the Khar should fall into ruins.

(c) Before awarding in favor of the opposite party who claimed to be Sototredar, he should have been called upon to prove his title to the huck as against the land held by the Appellant, and the admissions of other people in respect of their holdings, or Extracts from the Revenue Records were inadmissible for that purpose.

The Court confirms the decree of the Assis^t Judge.

Costs on Special Appellant.

R Couch
Hewton.

W. W. Mar

MEMORANDUM OF COSTS incurred in Special Appeal No. 88A

of 186 A against the decision of the *Assisth Judge* of the District of *the Korkau* and disposed of on the *30th January 1865* by *confirming the same with costs.*

BY THE APPELLANT—

IN THE DISTRICT.

In the <i>Moonisiff's Court</i>	1	9	8	✓		
In the <i>Assisth Judge's Court</i>	5	13	8	✓		
					7	7

IN THIS COURT.

Stamp for Memorandum of Special Appeal	1	✓		
Stamps for copies of Decree and Judgment	3	✓		
Stamp for Vukalutnama	2	✓		
Stamp of an application to enter the name of the Appellant's heir	0	0	0			
Batta for Process and Postage	15	..	✓		
Sectioner's Fee	1	1	9	✓		
Vukeel's Fee	4	8	✓	8	5

Rupees.... 15 12 9 ✓

BY THE RESPONDENT—

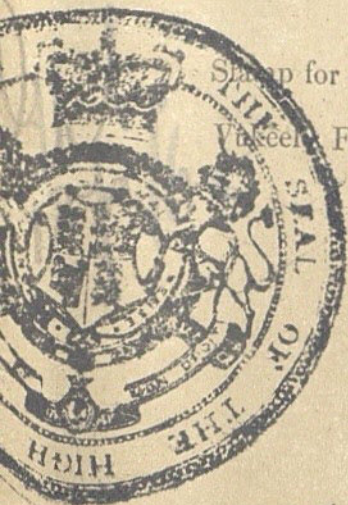
IN THE DISTRICT.

In the <i>Moonisiff's Court</i>	4	6	8	✓		
In the <i>Assisth Judge's Court</i>	6	6	8	✓	10	13

IN THIS COURT.

Stamp for Vukalutnama	2	✓		
Sectioner's Fee	4	8	✓	2	4

Rupees.... 13 2 .. ✓



W. L. ...

R. West
Registrar

The 30th day of January 1865